

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103 - IA/797(AHM)2024
In
C.P.(IB)/139(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Zankarsinh Solanki

.....Applicant

Vs

Bank of Baroda & Ors.

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP :Mr. Rajesh Bohra, Advocate a. w. Ms. Sangeeta Bohra,
Advocate

For the Respondent/PG :Mr. Yuvraj Thakore, Advocate

For the Financial Creditors :None

ORDER
(Hybrid Mode)

IA/797(AHM)2024

Learned counsel for the Applicant/IRP submits that service report qua the service upon the Personal Guarantor, the Financial Creditors and the Corporate Debtor has been filed on 21.06.2024 through e-mode and on 24.06.2024 through physical mode. The same is taken on record.

Let reply by the Financial Creditors, if any, be filed within extended period of ten days with advance copy to the opposite counsel. Thereafter, rejoinder, if any, be filed within a week.

Re-list for further consideration on 14.08.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)